

(47)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA No.447/92.

Dt. of Order:2-8-93.

1. M.A.Samad
2. D.Kiran Kumar
3. K.Shankar
4. S.Lacha Reddy
5. P.Dhavji
6. G.N.Rao
7. K.Venkataiah
8. B.Lakshmi Bai
9. M.Krishna Swamy
10. B.Ashok
11. V.Pandari
12. M.Sambasiva Rao
13. P.Lakshmanna
14. T.Ashanna

....Applicants

Vs.  
Union of India represented by :

1. The Chairman, Telecom, New Delhi.
2. The Chief General Manager,  
Telecommunications, Andhra Pradesh,  
Circle, Hyderabad.

....Respondents

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Counsel for the Applicants : Shri K.S.R.Anjaneyulu

Counsel for the Respondents : Shri N.V.Raghava Reddy,  
Addl.CGSC

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CORAM:

THE HON'BLE SHRI T.CHANDRA SEKHAR REDDY : MEMBER (J)

(Order of the Single Bench passed by Hon'ble  
Shri T.C.Reddy, Member (J) ).

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This application is filed under section 19 of  
the A.T.Act, 1985, to direct the Respondents to con-  
sider and sanction the payment of (1)bad climate

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allowance (2) special allowance to the applicants herein who are working at stations in the scheduled areas on par with State Government employees who are similarly placed and had been working at the said stations and to pass such other order/orders as may deem fit and proper in the circumstances of the case.

2. Today the S.O.A. came up for hearing in the presence of Shri K.S.R.Anjaneyulu, learned counsel for the applicant and Shri N.V.Raghava Reddy, learned standing counsel for the Respondents. Shri Anjaneyulu, learned counsel for the applicant filed an order Dt.27-2-92 addressed to the Jr.Telcom Officer, Adilabad, by the S.O.O., Telecom Adilabad, which reads as follows :-

In ~~connection~~ with the grant of  
Special Compensatory Allowance  
(Tribal Area Allowance) to the Staff  
working at Utnoor/Indervelly the  
matter ~~has~~ been taken up with the  
Directorate and the sanction is still  
awaited.

It has been communicated to  
TDE Adilabad vide circle office  
Lr.No.TA/Est/2286/90-92,  
dt.21-1-92 that once special  
compensatory allowance is approved  
by the Directorate, the employees  
would not be eligible for Bad  
Climate Allowances or Additional  
House Allowances as per the  
existing instructions.

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....3.

25/10/92

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The same may be informed to the officials mentioned in the reference cited above accordingly.

3. So in view of the said letter we dispose of this O.A. with the following directions:-

(i) The Respondents are hereby directed to consider the sanction of Special Compensatory Allowance and also bad climate allowance in accordance with the rules and regulations within 2 months from the communication of this order;

(ii) If the applicants are aggrieved by the orders passed, they would be at liberty to approach this Tribunal afresh in accordance with law for the said allowance or any of the allowances.

4. No order as to costs.

T. Chandrasekhar Reddy  
(T. CHANDRASEKAR REDDY)  
Member (J)

Dated: 2nd August, 1993.  
Dictated in Open Court.

Deputy Registrar (J)

To avl/

1. The Chairman, Union of India, Telecom, New Delhi.
2. The Chief General Manager, Telecommunications A.P.Circle, Hyd.
3. One copy to Mr.K.S.R.Anjaneyulu, Advocate, CAT.Hyd.
4. One copy to Mr. N.v.Raghava Reddy, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. A. S. GORTHY : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. RIRUVENGADAM : M (A)

Dated: 2 - 8 - 1993.

ORDER/JUDGMENT:

M.A/R.A/C.A.N.

in

O.A. No. 667/92.

T.A. No. (W.P. )

Admitted and Interim directions  
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

